

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5091  
ANSWERED ON:05.09.2011  
COASTAL REGULATORY ZONE AREA  
Raghavendra Shri B. Y.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has constituted any committee on regulation of Coastal Regulatory Zone (CRZ) area in the country;
- (b) if so, the details thereof;
- (c) whether the Committee has made any recommendations in this regard;
- (d) if so, the details of the recommendations; and
- (e) the time by which these are likely to be implemented?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b): The Ministry of Environment and Forests had constituted a Committee under the Chairmanship of Prof M.S. Swaminathan to review the Coastal Regulation Zone Notification, 1991 and to suggest specific areas that need to be addressed to protect the coast and the people who live there.

(c) & (d) The Committee under the Chairmanship of Prof M.S. Swaminathan has submitted a report entitled 'Final Frontier' with various recommendations which inter- alia includes protection and conservation of the coastal ecosystem, livelihood security of local communities, introduction of regulation to manage the proliferation of ports along the coasts, introduction of tighter standards for disposal of effluent in to coastal water, inclusion of seaward side etc.

(e) On the basis of the recommendations of the above committee, the Ministry had issued the Coastal Regulation Zone (CRZ) Notification, 2011 in January, 2011 for the main land and also the Island Protection Zone (IPZ) Notification, 2011 for Lakshadweep, Andaman & Nicobar Islands in January, 2011 in supersession of the Coastal Regulation Zone Notification, 1991.